NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 29/59/14 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2016

NAME OF THE COMPANY: M/s. Kamal Corporation Pvt. Ltd. & Ors. Vs. M/s Vavasi Telegence Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Mr. Saurabt Kalie Jadus Petitierer 2. Mr. Harstit Agaranal 5

ORDER

Learned Counsel for the petitioner is present. Mr. Simranjyot Singh representing the learned counsel for the respondent states that the Learned Counsel for the respondent is out of Delhi and, therefore, the matter may be adjourned. Taking into consideration the submission of Mr. Simranjyot Singh the matter is adjourned.

List on 14.09.2016 for further arguments.

(R.Varadharajan) Member (Judicial)

Sd1-

(Maharaj Krisnan Hanjura) Member (Judicial)

SdI-